

NOTIFICATIONS ISSUED UNDER ALL-INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

(1) G.S.R. No. 156 dated the 22nd March, 1958, making certain amendments to the All India Services (Medical Attendance) Rules, 1954.

(2) G.S.R. No. 157 dated the 22nd March, 1958, making certain amendments to the Indian Administrative Service (Probation) Rules, 1954. [Placed in Library. See No. LT-628/58]

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission I rise to announce that Government business in this House for the week commencing 31st March will consist of:

(1) Further discussion and voting on Demands for Grants in respect of the Ministry of Works, Housing and Supply.

(2) Discussion and voting on Demands for Grants for the Ministries of—

Steel, Mines and Fuel;
Food and Agriculture;
Community Development; and
Information and Broadcasting.

(3) The Gift Tax Bill—for reference to a Select Committee.

(4) The Estate Duty (Amendment) Bill—for reference to a Select Committee.

I may also state at this stage that the Select Committees on the two Bills mentioned by me will be requested to present their reports on April 18.

Consequent on the inclusion of these Bills in the week's programme of business, it will be necessary to make a change in the order of discussion of Demands for Grants for the remaining Ministries. This will be intimated to Members shortly.

STATEMENT RE: FIRE IN SADAR BAZAR

The Minister of Irrigation and Power (Shri S. K. Patil): With your permission, I beg to make a statement in regard to the fire in the Gandhi Market on the 20th March, 1958. On the 21st instant, the Deputy Minister for Irrigation and Power informed this House that according to the information then available, the fire in the Gandhi Market on the 20th March, 1958, did not break out due to any short-circuiting in the mains of the Delhi State Electricity Board. He had promised to furnish detailed information to the House after enquiring into the matter.

It has now been reported by the Delhi State Electricity Board that the Mains Inspector-in-charge of the area, reached the site at about 11.20 A.M. on the 20th March, 1958, on receipt of telephonic information about the fire. He was, however, not permitted by the Fire Brigade authorities to go inside the market. For disconnecting supply to the market, the Inspector had to cut off the four feeding points outside the market. The fact that the automatic circuit-breaker controlling the feeder, supplying electricity to the market, did not trip and the supply had to be disconnected from the feeding points, clearly indicates that the fuses, on the lines in the area involved in the fire, operated as intended. This leads to the conclusion that the Board's overhead mains in the area were in sound condition.

An examination of the complaint register maintained by the Board in the area indicated that only 37 'No current' complaints were received